

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 118
CP No. 11/CB/2023
CA No. 5/CB/2024
IA (Companies Act) No. 24/CB/2024

Proceedings under Section 59 of Companies Act
IN THE MATTER OF:

Sanjay Nilkanth Derkar & Anr.Applicant
V/S
Shree Vishnu Power & Energy Pvt. Ltd. & Ors.Respondent

Order delivered on 12/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Rajeev Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant	Mr. Saswat K. Acharya, Adv. Ms. Vishakha Saluja, Adv.
For the Respondent	Ms. Prachi Johri, Adv. Ms. Abhipsa Sahu, Adv.

ORDER

CA No. 5/CB/2024:

1. This application has been filed under Rule 32 R/w Rule 11 of NCLT Rules, 2016 for directing respondent to maintain status quo and certain direction.
2. Both sides counsel present.
3. List the matter on 08.08.2024.

IA (Companies Act) No. 24/CB/2024:

1. Ld. Counsel Ms. Prachi Johri appears for the applicant.
2. Ld. Counsel Mr. Saswat K. Acharya appearing for the respondent and filed his reply.
3. Applicant counsel seeks time to file rejoinder. Time is granted.
4. List the matter on 08.08.2024.

CP No. 11/CB/2023

1. Both sides counsel present.
2. List the matter along with pending IAs on 08.08.2024.

Sd

Rajeev Mehrotra
Member (Technical)

Sd

Deep Chandra Joshi
Member (Judicial)